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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.10.2019 AT 10.30 AM

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|----------------------------------|--------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) No.577/9/HDB/2019 |
| NAME OF THE COMPANY | Vilin Bio Med Ltd |
| NAME OF THE PETITIONER(S) | Sonex (Partnership Firm) |
| NAME OF THE RESPONDENT(S) | Vilin Bio Med Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|--|
| ABHISHEK DARAK | PCS | 8977011791 |  |
| | | | |

Counsel for Respondent(s):

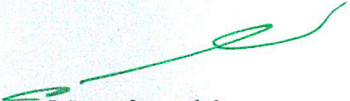
| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

Practising Company Secretary for the operational creditor is present. It is observed that the notice issued by the Tribunal was returned with an endorsement, "No instructions". Hence issue **FRESH NOTICE** to the corporate debtor. The Registry to prepare notice. The Practising Company Secretary to collect the notice, serve the notice on the corporate debtor and file proof of service. List the matter on 30.10.2019.


Member (T)

Karim


Member (J)